

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:523

ANSWERED ON:03.08.2011

NEW GUIDELINES OF NSG

Bais Shri Ramesh;Das Gupta Shri Gurudas;Pandurang Shri Munde Gopinathrao;Tewari Shri Manish;Thamaraiselvan Shri R.

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Nuclear Supplier's Group (NSG) by adopting new guidelines on the transfer of sensitive nuclear technology, effectively nullified the "clean" waiver India received in 2008 as far as the import of enrichment and reprocessing equipment and Technology (ENR) is concerned;

(b) if so, the reaction of the Government thereto;

(c) whether it is true that the NSG in 2011 adopted a new paragraph 6 specifying objective and subjective criteria a recipient country must meet before an NSG member can sell ENR to it and the very first of these is NPT membership;

(d) if so, the details thereof;

(e) whether the above provision in the guidelines was expressly designed to target India, to which the restrictions of that paragraph no longer applied due to the clean waiver given in 2008;

(f) if so, the reaction of the Government thereto;

(g) whether it is true that an entire category of nuclear items which NSG members were allowed to sell to India as a result of the 2008 exception can no longer be supplied; and

(h) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS(SMT. PRENEET KAUR)

(a) to (h) Nuclear Suppliers Group (NSG) agreed on new guidelines on the transfer of enrichment and reprocessing (ENR) technologies during its plenary in the Netherlands on 23-24 June 2011. As per new guidelines, suppliers should not authorise the transfer of enrichment and reprocessing facilities, and equipment and technology therefor, if the recipient does not meet various criteria, inter alia being a party to the Treaty on the Non-Proliferation of Nuclear Weapons (NPT). India has raised this issue with NSG and its member countries. With respect to the 2008 decision of NSG, the United States, France and Russia have clarified, in separate statements their positions on the NSG decision and have reiterated commitment to the full implementation of the respective bilateral agreements with India on cooperation in the peaceful uses of nuclear energy.